

HIGH COURT OF JAMMU AND KASHMIR

(OFFICE OF THE CENTRAL PROJECT COORDINATOR, e-COURTS)

To

All The Judicial Officers
Of Jammu Province.

No.: 156 /CPC/J

Dated: 13-03-2018

Sub: Installation of AIR Databases in laptops of Judicial Officers of J&K.

Sir,

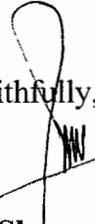
M/S AIR Infotech has installed AIR databases in laptops of majority of the Judicial Officers posted in Jammu Province but as reported by M/S Infotech, few of the Ld. Judicial Officers have not deposited their laptops for installation purposes. M/S Infotech has also informed High Court that few of the laptops, post installation of AIR databases, are still lying in the High Court as the same have not been collected back.

In this regard, I am desired by Worthy Registrar General, High Court of J&K to request Ld. Judicial Officers who had not deposited their laptops for installation on 7th of March 2018 to kindly deposit the same with NIC Coordinator High Court Wing Jammu on 15th of March 2018 positively so that installation of AIR databases is done by M/S Infotech on 16th of March 2018 in High Court Wing Jammu.

Ld. Judicial Officers who have not collected their laptops from High Court, post installation, are also requested to kindly collect their laptops back after proper identification and against receipt. Ld. Judicial Officers are also requested to kindly provide their e-mail IDs as well as Cell numbers at the time of deposition/receiving of their laptops.

With Warm Regards.

Yours faithfully,


(Umesh Sharma)
Munsiff, e-Courts
High Court of J&K

13.03.2018

Copy to:

1. Worthy Registrar General, High Court of Jammu and Kashmir for kind information.
2. NIC Coordinator, High Court Wing Jammu for information and necessary action. He is requested to upload this letter on website of J&K High Court for information of all the concerned.